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ANDHRA PRADESH (TELANGANA AREA) ABSORBED ENCLAVES ACT, 1951

18 of 1951

[8th May, 1951]

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SCHEDULE 1 :- SCHEDULE

ANDHRA PRADESH (TELANGANA AREA) ABSORBED ENCLAVES ACT, 1951

18 of 1951

[8th May, 1951]

Whereas in pursuance of an Agreement made on the 23rd day of January, 1950, between the Governor General of India and the Nizam of Hyderabad, certain enclaves then forming parts of the Provinces of Madras and Bombay were on the 25th day of January, 1950, transferred to the State of Hyderabad and form part thereof; And whereas it is expedient to provide for certain matters arising therefrom; It is hereby enacted as follows:-

1. Short title and commencement :-

(1) This Act may be called the Andhra Pradesh (Telangana Area) Absorbed Enclaves Act, 1951

(2) It shall be deemed to have come into force on the 25th day of January, 1950

2. Definitions :-

In this Act-,

(a) "date of transfer" means the 25th day of January, 1950, and

(b) "enclaves" means the areas specified in the first column of the Schedule to this Act.

3. Absorption of enclaves in district :-

Each of the enclaves specified in the first column of the Schedule to this Act shall, as from the date of transfer, form part of the district (hereinafter referred to as "the absorbing district") specified against the enclave in the second column of that Schedule .

4. Assimilation of laws :-

All laws in force in an enclave immediately before the date of transfer shall, as from that date cease to be in force in that enclave, and all laws in force in the absorbing district immediately before the said date shall, as from that date extend to, and be in force in, that enclave : Provided that anything done or action taken under a law in force in the enclave before the date of transfer shall be deemed to have been done or taken under the corresponding law extending to, and in force in, that enclave as from the date of transfer.

Explanation.-- In this section "law" includes any Act, Ordinance or Regulation and any notification order, scheme, rule, form or bye law issued, made or prescribed under any Act, Ordinance or Regulation.

<u>4A.</u> Continuance of certain laws in some enclaves :-

Notwithstanding anything in section 4. - -

(a) the Madras Estates Land Act, 1908, the Madras Estates Land (Reduction of Rent) Act, 1947 and the Madras Estates (Abolition and Conversion into Ryotwari) Act, 1948, which enactments were subsequently renamed respectively as the Andhra Pradesh (Andhra Area) Estates Land Act, 1908 the Andhra Pradesh (Andhra Area) (Reduction of Rent) Act, 1947 and the Andhra Pradesh (Andhra Area) Estates (Abolition and Conversion into Ryotwari) Act, 1948, and all other enactments applicable to an estate as defined in clause (2) of section 3 of the Andhra Pradesh (Andhra Area) Estates Land Act, 1908, shall not be deemed to have ceased, or ever to have ceased, to be in force in the Rompimalla and Mallavaram enclaves ;

(b) the Madras Estates Land (Reduction of Rent) Act, 1947, and the Madras Estates (Abolition and Conversion into Ryotwari) Act, 1948, which enactments were subsequently renamed as aforesaid shall not be deemed to have ceased, or ever to have ceased, to be in Lingagiri, force in the Sreenivasapuram, Seetharampuram, Lakshmipuram, Kalavapalli, Kastavarigudem, Sarvavaram, Kondygudem, Lakkavaram, Ganugabanda, Amaravaram and Anjaneepuram enclaves; And the Hyderabad (Abolition of Jagirs) Regulation, 1358 F and the Hyderabad Jagirs (Commutation) Regulation, 1359 F which enactments are subsequently renamed respectively as the Andhra Pradesh (Telangana Area) (Abolition of Jagirs) Regulation, 1358 F and the Andhra Pradesh (Telangana Area) Jagirs (Commutation) Regulation, 1359 F shall be deemed never to have extended to or been in force in, the said enclaves.

5. Removal of difficulties :-

If any difficulty arises in relation to the transition under section 4 from one law or group of laws to another law or group of laws or in giving effect to the provisions of section 4 A, the Government of Andhra Pradesh may, by order notified in the Official Gazette make such provision as it considers necessary for the removal of such difficulties

6. Declaration for the avoidance of doubt :-

For the avoidance of doubt it is hereby declared-

(a) that all property and assets within the enclaves which immediately before the date of transfer, vested in the Government of Bombay or of Madras, vested on that date in the Government of Andhra Pradesh and

(b) that all rights, liabilities and obligations, whether arising out of a contract or otherwise, of the Government of Bombay or the Government of Madras in relation to any of the enclaves became on that date the rights, liabilities and obligations of the Government of Andhra Pradesh .

<u>SCHEDULE 1</u> SCHEDULE

[See sections 2 (b) and 3			
SCHEDULE	I		
[See sections 2 (b) and 3]			
Enclave		Absorbing	

	1	
1. Kalvapalli		District. Nalgonda
2. Kachavarigudem		Nalgonda
3. Sarvarm		Nalgonda
4. Lakshmipuram		Nalgonda
5. Lingagiri		Nalgonda
6. Lakkavaram		Nalgonda
7. Sreenivasapuram		Nalgonda
8. Setharampuram		Nalgonda
9. Kondoyigudem		Nalgonda
10. Ganugabanda		Nalgonda
11. Amravaram		Nalgonda
12. Anjaneepuram		Nalgonda
13. Mulugumadu		Warangal
14. Rompimalla		Warangal
15. Mallavaram		Warangal

Remaining portion of Schedule is omitted as it does not relate to Andhra Pradesh State.